

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 247/2009

Sub: Determination of final transmission tariff and additional capitalization from the date of commercial operation to 31.3.2009 for (i) 400 kV D/C Ranchi-Sipat transmission line associated bays at Ranchi and Sipat sub-station (DOCO 1.1.2009) and (ii) 40% FSC of 400 kV Ranchi-Sipat D/C line at Ranchi sub-station (DOCO:1.3.2009) under Kahalgaon Stage-II transmission system in Western Region and Eastern Region from DOCO.

Date of hearing : 22.12.2009

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : 1. Madhya Pradesh Power Transmission Company Ltd., Jabalpur
2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Baroda
4. Electricity Department, Government of Goa, Panaji
5. Electricity Department, Administration of Daman & Diu, Daman
6. Electricity Department, Administration of Dadra Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Raipur
8. Madhya Pradesh Audyogik Kandra Vikas Nigam (Indore) Ltd., Indore

Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri S.K.Niranjana, PGCIL

This petition has been filed seeking approval of final transmission tariff and additional capital expenditure from the date of commercial operation up to

31.3.2009 for (i) 400 kV D/C Ranchi-Sipat transmission line associated bays at Ranchi and Sipat sub-station (DOCO 1.1.2009) and (ii) 40% FSC of 400 kV Ranchi-Sipat D/C line at Ranchi sub-station (DOCO:1.3.2009) under Kahalgaon Stage-II transmission system of Western Region, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (the 2004 regulations).

2. In respect of delay in commissioning of transmission assets, the representative of the petitioner submitted that the delay was due to delay in getting forest clearance for Sipat-Pilki section of 400 kV Ranchi-Sipat transmission line. The representative of the petitioner further submitted that Hon`ble Supreme Court had stayed the proceedings of Forest Advisory Committee and the forest clearance process. The representative of the petitioner also submitted that the Supreme Court was approached for vacation of stay. It was submitted by the representative of the petitioner that subsequently, Ministry of Environment and Forest granted clearance to the stage-I in November 2007 after being permitted by Hon`ble Supreme Court and thereafter forest clearance was granted in May 2008 for Stage-II.

3. The petitioner was directed to submit the details of construction schedule identifying the critical path from the construction schedule and delay attributable to forest clearance along with the justification for the actual delay in the commissioning of the assets.

4. Subject to the above, order in petition was reserved.

Sd/-
(T.Rout)
Joint Chief (Law)